

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2940**  
**TO BE ANSWERED ON TUESDAY, THE 08.01.2019**  
**PAUSHA 18, 1940 (SAKA)**

**RESTRUCTURING OF INCOME TAX DEPARTMENT**

**2940. DR. BANDA PRAKASH:**

Will the Minister of **FINANCE** be pleased to state:

- (a) whether Government ordered a fresh cadre review and restructuring of the Income Tax Department with an aim to create a caring but strict direct tax regime in the country;
- (b) whether Government has ordered the creation of a 12-member committee of senior officials to accomplish the task within the next three months; and
- (c) if so, the details thereof along with the terms of reference of the committee?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE**  
**(SHRI SHIV PRATAP SHUKLA)**

- (a) Yes, a fresh Cadre Review and Restructuring Exercise has been initiated by the Income Tax Department with one of the terms of reference being “To organize the Income Tax Department in a manner which will further promote compliance with Direct Tax Laws through caring tax-payer service and strict enforcement.”
- (b) Yes. The report shall be submitted to CBDT within a period of three months from the date of issuance of the order, i.e. 17.12.2018
- (c) (I) The details of the committee are as below:

Sl.No	Name	Designation & Present Posting	
1.	Shri S.K. Dash	Pr. DGIT(System), Delhi	Chairman
2.	Shri P.S. Puniha	DGIT(Inv.), Chandigarh	Member
3.	Shri Harish Kumar	DGIT(Inv.), Delhi	Member
4.	Shri P.S. Sachdev	PCIT-3, Ludhiana	Member
5.	Shri Manoj Joshi	ADG, DTRTI, Delhi	Member Secretary
6.	Shri B.K. Singh	ADG-3, HRD	Member
7.	Ms. Surbhi Ahluwalia	CIT (M&TP), CBDT	Member
8.	Shri Rakesh Gupta	ADG(Vigilance) in O/o Pr. DGIT(Vigilance)	Member

9.	Mohd. Tarique Kalim	Director (Budget), CBDT	Member
10.	Shri Navneet Manohar	Addl. CIT(FT & TR)	Member
11.	Shri A.N.V. Iyer	JCIT(Intl. Tax), Noida	Member
12.	Shri Pradumna Kumar Singh	DCIT, Mathura	Member

(II) The terms of Reference of the Committee are as under:

- (i) To organize the Income Tax Department in a manner which will further promote compliance with Direct Tax Laws through caring tax-payer service and strict enforcement.
- (ii) To accordingly make advance projections of man power requirement.
- (iii) To propose appropriate modifications in the extant organizational structure within the frame work of the Government guidelines so as to facilitate filling up all the posts in the Department in a time bound manner.
- (iv) To bring about rationalization of the organizational structure for enhancing the effectiveness of the Department through improved efficiency and morale of its workforce.
- (v) Any other issue with the approval of Chairman, CBDT.